

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-64/2000(Pt.)/3821/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,

Smti. Bijay Lashmi Boruah,
Principal Judge, Family Court, Dhubri.

Dated Guwahati the 15th October, 2020.

Sub: **Casual leave.**

Ref:- Letter No. FC.XII-1/2019/628/E dated the 13th October, 2020.

Madam,

With reference to the above, I am directed to inform you that your prayer for casual leave on 19.10.2020, 20.10.2020 and 21.10.2020 with station leave permission from the afternoon of 16.10.2020 (after Court hours), till the morning of 05.11.2020, has been granted. You have also been allowed to take your official vehicle with you to Guwahati at your own cost. Further, Chief Judicial Magistrate, Dhubri will remain in charge of both the Principal Judge, Family Court, Dhubri and the Counsellor, Family Court, Dhubri during their absence. On joining of duty on 21.10.2020, Smti Juma Sinha, the Counsellor, will take back the charge of the Counsellor, Family Court, Dhubri, from the Chief Judicial Magistrate, Dhubri, and the Counsellor shall also be in charge of the Principal Judge, Family Court during the latter's absence.

Yours faithfully,

r sd -

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JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-64/2000(Pt.)/3822/A, dated 15.10.2020

Copy to:

1. The Chief Judicial Magistrate, Dhubri .
2. The Counsellor, Family Court, Dhubri.
3. The Project Manager, Gauhati High Court.

(Signature)
15/10/2020

JT. REGISTRAR (VIGILANCE)